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(OA 1034/02)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Memo

MA. 74/02 (Single copy) has been filed for app. orders,

for orders,

In 24/1/03

Bench

Or. dt. 24.1.03

Copies of order communicated to all respds, a true copy of said order handed over to counsels for both side.

In 24/1/03

[Signature]
24/1/03

Order dated 24.1.2003

On being mentioned this matter has been taken up to-day.

Heard ~~Shri~~ Dr.V.Prithiviraj, learned counsel for the Applicants and Shri R.C.Rath, learned Standing Counsel for the Respondents/ Railways.

While disposing of this O.A. on 19.12.2002, the Applicants were given a chance to represent their case to the competent authorities by end of January/2003 and the Respondents were directed to act ^{accordingly} by the end of May/2003. It has been pointed out by the learned counsel for the Applicants that certified free copies of the order dated 19.12.2002 have only been supplied to him to-day; for which it would be difficult for the Applicants to represent the departmental authorities by the end of January/2003, and in the said premises, Dr.Prithiviraj prays for some more time to be given to the Applicants to represent their case.

Having heard the counsels of both sides, liberty is hereby granted to the Applicants to represent before the departmental authorities by 15.02.2003 and in that event the Respondents should act (as directed in order dated 19.12.2002) by the end of June/2003.

Send copies of this order to Respondents and free copies of this order be handed over to the counsels of both sides, in course of the day.

[Signature]
24-01-2003
MEMBER (JUDICIAL)